ITEM NO.46 COURT NO.9 SECTION X

# SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Writ Petition(s)(Criminal) No(s).204/2023

#### TELUGU UMADEVI KRISHNAIAH

Petitioner(s)

## **VERSUS**

THE STATE OF BIHAR & ORS.

Respondent(s)

IA No.95503/2023 - APPLICATION FOR PERMISSION

IA No.95492/2023 - APPLICATION FOR PERMISSION

IA No.93339/2023 - EX-PARTE STAY

IA No.93340/2023 - EXEMPTION FROM FILING O.T.

IA No.95505/2023 - EXEMPTION FROM FILING O.T.

IA No.95490/2023 - INTERVENTION/IMPLEADMENT

Date: 08-05-2023 This matter was called on for hearing today.

## CORAM:

HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.

Ms. Tanya Shree, AOR

Mr. Sarthak Karol, Adv.

Mr. Ritu Raj, Adv.

Mr. Ayush Anand, Adv.

For Respondent(s) Mr. K.J. Alphons, applicant-in-person

UPON hearing the counsel the Court made the following O R D E R

- 1. Heard learned Senior Counsel appearing on behalf of the petitioner.
- 2. IA No.95490/2023 Application for intervention/impleadment is allowed to the extent that the applicant-in-person is permitted to assist this Court for proper adjudication of the dispute in question.
- 3. Issue notice, returnable on 19.05.2023.
- 4. Respondent Nos.1 and 3 may be served through the standing counsel for the State of Bihar.
- 5. Respondent No.2 Union of India may be served through the Office of the Attorney General for India.

- 6. As regards to Respondent No.4, the Superintendent of Police, District Saharsa, Bihar is directed to effect service upon the said respondent.
- 7. The standing counsel for the State of Bihar shall ensure that a complete set of paperbook is forwarded to the Superintendent of Police, District Saharsa, Bihar for onward delivery to Respondent No.4.
- 8. List on 19.05.2023.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)